

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19804-19805/2024

(Arising out of impugned final judgment and order dated 08-08-2024 in WRITC No.1645/2024 08-08-2024 in PIL No. 350/2024 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

FAIZABAD BAR ASSOCIATION

Petitioner(s)

VERSUS

BAR COUNCIL OF UTTAR PRADESH & ORS. ETC.

Respondent(s)

(FOR ADMISSION and IA No.192002/2024-EXEMPTION FROM FILING O.T.)

Date : 02-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Rakesh Kumar Khanna, Sr. Adv.  
Mr. Sukumar Pattjoshi, Sr. Adv.  
Mr. Kumar Murlidhar, AOR  
Mr. Atul Verma, Adv.  
Mr. Aditya P. Khanna, Adv.  
Mr. Adarsh Kumar Pandey, Adv.  
Mr. Mukesh Kumar, Adv.  
Mr. Varun Chugh, Adv.  
Mr. Mithilesh Kumar Jaiswal, Adv.  
Mr. Arun Kanwa, Adv.  
Mr. Vignesh Singh, Adv.  
Mr. Anoop Krishna Upadhyay, Adv.  
Mr. Abhinav Kaushik, Adv.  
Mr. Prashant Trivedi, Adv.  
Mr. Alok Kumar, Adv.  
Mr. Gautam Barnwal, Adv.  
Mr. Shailendra P. Singh, Adv.  
Mr. Rohit Singh Lodhi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Having been apprised of the conduct of the members of the Faizabad Bar Association as highlighted by the High Court in paragraph 14 of the impugned judgment as also in its post

decisional script, learned senior counsel for the petitioner - Bar Association fairly states that every office bearer of the petitioner - Bar Association will file an undertaking by way of an affidavit before the District Judge, High Court and this Court that they shall never ever pass any resolution for abstaining from work and if there is any grievance of the Members of the Bar Association, they shall approach the District Judge or if need be the Administrative Judge/portfolio Judge of the High Court, for redressal of their grievances.

2. Post these matters on 13.09.2024 along with the requisite affidavits.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)